

generation opportunities are coming through construction activities, afforestation programmes, etc.

[*Translation*]

Sale of Forged Court Paper in Delhi

1860-A. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware about the sale of forged court stamp-papers in the Union Territory of Delhi;

(b) if so, the number of persons arrested so far; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). No case regarding sale of forged court stamp papers has come to notice in the Union Territory of Delhi during 1990. The Delhi Police have, however, detected two cases of take mm-judicial court fee stamps. Two criminal cases have been registered and five persons arrested.

[*English*]

Transport Subsidy Scheme for North East and A&N Islands

1860-B. SHRI MANORANJAN BHAKATA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have decided to extend the transport subsidy scheme for the north-eastern States and Andaman and Nicobar Islands beyond April, 1989 for a period of 5 years;

(b) if so, whether a notification in this regard has been issued and budgetary provision made for implementation of the scheme; and

(c) the total amount yet to be paid under this scheme to the Union Territory of Andaman and Nicobar Islands and other

north-eastern states?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The Transport Subsidy Scheme 1971, as extended from time to time was valid upto 31.3.1990. Government have agreed in principle to extend the Scheme during the Eighth Plan.

(b) No, Sir.

(c) The North Eastern States and the UT Administration of Andaman & Nicobar Islands have lodged claims amounting to Rs. 25 crores (as on 31.12.1990).

[*Translation*]

Accidents in Mines

1860.C. SHRI HARI KEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the number of accidents in mines in the country during 1989-90;

(b) the total number of workers killed and injured therein;

(c) whether the Union Government propose to take some concrete measures to check such accidents; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b). 257 persons were killed and 1251 persons were injured in 213 fatal and 1149 serious accidents in the mines in the country during the financial year 1989-90.

(c) and (d). Provisions for safety of persons employed in mines are contained in the Mines Act, 1952, and the rules and the regulations framed thereunder. These provisions are required to be complied with by the mine managements and the position is reviewed from time to time. By the Directorate General of Mines Safety. The number of accident in mines have generally registered a declining trend during the past few years.